

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 135 of 2013 in
DFR No. 586 OF 2013

Dated : 10th May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Indian Hotels Co. Ltd. & Anr. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s): Mr. Sitesh Mukherjee
Ms. Prerna Priyadarshini
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1
Mr. Ravi Gupta, Sr. Adv.
Mr. T.S. Sidhu a/w
Mr. R.D. Pertsute, Mr. S.N. Bhosle
Mr. S.D. Pawar (Reps.) for R.2

ORDER

IA No. 135 of 2013
(Appl. for condonation of delay)

Mr. Buddy A. Ranganadhan undertakes to file Vakalatnama on behalf of Respondent No.1 and Mr. Ravi Gupta, the learned Senior Counsel undertakes to file Vakalatnama on behalf of Respondent No. 2 and seek some time to file the reply. Accordingly, he is directed to file the same on or before 25.05.2013 after serving copy on the other side.

Post the matter on **04.07.2013.**

(Rakesh Nath)
Technical Member
Ts/pg

(Justice M. Karpaga Vinayagam)
Chairperson